

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1172 OF 2019 IN IA NO. 935 OF 2019 IN**  
**APPEAL NO. 111 OF 2019 & IA No. 450 of 2019**

**Dated: 26<sup>th</sup> June, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Lupin Limited**

**... Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors..**

**...**

**Respondent(s)**

Counsel for the Appellant (s) : Mr. Anshuman Sharma

Counsel for the Respondent(s) : Mr. Vishvendra Tomar for  
Mr. Buddy A.Ranganadhan for R-1

Mr. S. Rama for R-2

Mr. Utkarsh Singh for R-3

**ORDER**

**IA NO. 1172 OF 2019 (For early hearing)**

For the reasons set out in the Application, the IA is allowed.

**IA NO. 935 OF 2019 IN**  
**APPEAL NO. 111 OF 2019 & IA No. 450 of 2019**

In terms of stay order dated 03.04.2019 the Appellant seems to have already paid an amount of Rs.6,89,32,610/- on 08.06.2019. We, therefore, direct that till the Appeal is disposed of on merits the said amount would be payable for the month of May, 2019 subject to outcome of the appeal.

List the matter for further hearing on **07.08.2019**

**(S. D. Dubey)**  
**Technical Member**

*mkj/mk*

**(Justice Manjula Chellur)**  
**Chairperson**